



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jun/202223/7

DATED: 20/07/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jun/202223/7 dated 20/07/2022 of Norms Committee - I for the year 2022-23 was held on 20/07/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri S. K. Jain, D.O.	DPIIT
2	Shri R. K. Jaiswal, D.O.	DHI
3	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001574AM23
RA File Number	NA
Licence No and Date	0510397393/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case (AA No. 0510397393 dated 21.01.2016) was rejected in the NC meeting No. 13.05.2022 due to non-submission of reply of deficiency letter. Further, it was noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT's Portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's Portal. Case is rejected.	

Case No.	2 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00273275AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	3 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected

Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001532AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents regarding AA No. 0511009449 dated 18.02.2022. However, AA No. 0511009449 dated 18.02.2022 is deficient and the applicant has not yet been submitted the reply of deficiency letter 09.06.2022. Further, it was noted that the applicant had filed a fresh application for AA No. 0511009449 dated 18.02.2022 instead of replying the deficiency letter. Therefore, the Committee decided to reject the case on the ground that the applicant has filed a fresh application for the said AA on the DGFT's Portal. Case is rejected.	

Case No.	4 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001535AM23
RA File Number	NA
Licence No and Date	0510398564/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case (AA No. 0510398564 dated 19.05.2016) was rejected in the NC meeting No. 23.05.2017 due to non-submission of reply of deficiency letter. Further, it was noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT's Portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's Portal. Case is rejected.	

Case No.	5 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected

Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001566AM23
RA File Number	NA
Licence No and Date	0510397372/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case (AA No. 0510397372 dated 20.01.2016) was rejected in the NC meeting No. 19.04.2022 due to non-submission of reply of deficiency letter. Further, it was noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT's Portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's Portal. Case is rejected.	

Case No.	6 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001572AM23
RA File Number	NA
Licence No and Date	0510397502/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case (AA No. 0510397502 dated 04.02.2016) was rejected in the NC meeting No. 22.11.2016 due to non-submission of reply of deficiency letter. Further, it was noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT's Portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's Portal. Case is rejected.	

Case No.	7 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred

Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00000787AM23
RA File Number	532404000013 AM15
Licence No and Date	5310018470/14/01/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	8 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001650AM23
RA File Number	172404000180 AM15
Licence No and Date	1710006043/30/01/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	9 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001750AM23
RA File Number	072404000473 AM15
Licence No and Date	0710107942/26/03/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DUCTMASTER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00340876AM22
RA File Number	072404000474 AM15
Licence No and Date	0710108127/30/04/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	11 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00000712AM23
RA File Number	532404000001 AM16
Licence No and Date	5310018506/19/06/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in meeting No. 16/80 dated 14.11.2017 as per comments of DPIIT. Now, the applicant has applied for reviewing the ratified ad-hoc norms. The case was referred to Consultant (Tech-1) for examination & comments. However, the matter was deliberated in the meeting. After due deliberation, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms and maintained status quo on the advice of Consultant (Tech-1). Case is rejected.	

Case No.	12 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

HQ File Number	HQRNORM REVIW00001711AM23
RA File Number	172404000044 AM16
Licence No and Date	1710006173/08/09/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	13 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001728AM23
RA File Number	072404000184 AM16
Licence No and Date	0710108812/05/10/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	14 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001729AM23
RA File Number	072404000185 AM16
Licence No and Date	0710108813/05/10/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	15 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected

Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00000788AM23
RA File Number	532404000001 AM17
Licence No and Date	5310018816/03/05/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in meeting No. 03/80 dated 09.05.2018 as per comments of DPIIT. Now, the applicant has applied for reviewing the ratified ad-hoc norms. The case was referred to Consultant (Tech-1) for examination & comments. However, the matter was deliberated in the meeting. After due deliberation, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms and maintained status quo on the advice of Consultant (Tech-1). Case is rejected.	

Case No.	16 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00000789AM23
RA File Number	532404000005 AM17
Licence No and Date	5310018916/25/05/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in meeting No. 16/80 dated 14.11.2017 as per comments of DPIIT. Now, the applicant has applied for reviewing the ratified ad-hoc norms. The case was referred to Consultant (Tech-1) for examination & comments. However, the matter was deliberated in the meeting. After due deliberation, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms and maintained status quo on the advice of Consultant (Tech-1). Case is rejected.	

Case No.	17 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred

Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	18 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000725AM19
RA File Number	072404000347 AM17
Licence No and Date	0710111003/19/01/2017
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	19 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001731AM23
RA File Number	072404000382 AM17
Licence No and Date	0710111210/01/03/2017
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	20 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000427AM19
RA File Number	052304000616 AM17
Licence No and Date	0510402212/12/04/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the TE, DHI for examination & comments.	

Case No.	21 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000276AM18
RA File Number	039504000052 AM18
Licence No and Date	0310815484/01/09/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.04.2022 followed by a reminder on 24.04.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send final reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	22 / NC/1/MEET/Jun/202223/7
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Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000327AM18
RA File Number	039504000236 AM18
Licence No and Date	0310816625/30/10/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 13.06.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	23 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001541AM23
RA File Number	532404000010 AM18
Licence No and Date	5310019530/03/11/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in meeting No. 04/80 dated 23.05.2018 as per comments of DPIIT. Now, the applicant has applied for reviewing the ratified ad-hoc norms. The case was referred to Consultant (Tech-1) for examination & comments. However, the matter was deliberated in the meeting. After due deliberation, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms and maintained status quo on the advice of Consultant (Tech-1). Case is rejected.	

Case No.	24 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	TERUMO PENPOL PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001542AM23
RA File Number	532404000011 AM18
Licence No and Date	5310019535/23/11/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in meeting No. 04/80 dated 23.05.2018 as per comments of DPIIT. Now, the applicant has applied for reviewing the ratified ad-hoc norms. The case was referred to Consultant (Tech-1) for examination & comments. However, the matter was deliberated in the meeting. After due deliberation, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms and maintained status quo on the advice of Consultant (Tech-1). Case is rejected.	

Case No.	25 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000367AM18
RA File Number	039504000649 AM18
Licence No and Date	0310818033/27/12/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 13.06.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email RA concerned may take further necessary action as per the decision of NC.	

Case No.	26 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	052304000038 AM19
Licence No and Date	0510406287/01/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	27 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001730AM23
RA File Number	072404000357 AM18
Licence No and Date	0710113276/14/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	28 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001543AM23
RA File Number	532404000003 AM19
Licence No and Date	5310019822/06/08/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in meeting No. 13/80 dated 22.01.2019 as per comments of Consultant (Tech-1). Now, the applicant has applied for reviewing the ratified ad-hoc norms. The case was referred to Consultant (Tech-1) for examination & comments. However, the matter was deliberated in the meeting. After due deliberation, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms and maintained status quo on the advice of Consultant (Tech-1). Case is rejected.	

Case No.	29 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000521AM19
RA File Number	072404000102 AM19
Licence No and Date	0710113710/13/08/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000548AM19
RA File Number	039504000222 AM19
Licence No and Date	0310823168/21/08/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA Number is issued under Self-Ratification Scheme (Para 4.07A). Further, the Committee noted that applicant vide email dated 06.07.2021 informed that they have submitted the documented to RA concerned for redemption of AA. Therefore, the Committee decided to ask to submit the details of the case along with redemption letter from the applicant & RA concerned. Case is deferred.	

Case No.	31 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

and Date	
HQ File Number	018005000569AM19
RA File Number	039504000376 AM19
Licence No and Date	0310823288/27/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA Number is issued under Self-Ratification Scheme (Para 4.07A). Further, the Committee noted that applicant vide email dated 06.07.2021 informed that they have submitted the documented to RA concerned for redemption of AA. Therefore, the Committee decided to ask to submit the details of the case along with redemption letter from the applicant & RA concerned. Case is deferred.	

Case No.	32 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000573AM19
RA File Number	039504000541 AM19
Licence No and Date	0310823594/06/09/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	33 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000757AM19
RA File Number	039504000469 AM19
Licence No and Date	0310823645/07/09/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	34 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001545AM23
RA File Number	532404000004 AM19
Licence No and Date	5310019847/13/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in meeting No. 13/80 dated 22.01.2019 as per comments of Consultant (Tech-1). Now, the applicant has applied for reviewing the ratified ad-hoc norms. The case was referred to Consultant (Tech-1) for examination & comments. However, the matter was deliberated in the meeting. After due deliberation, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms and maintained status quo on the advice of Consultant (Tech-1).	

Case No.	35 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00001540AM23
RA File Number	532404000006 AM19
Licence No and Date	5310019859/27/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in meeting No. 13/80 dated 22.01.2019 as per comments of Consultant (Tech-1). Now, the applicant has applied for reviewing the ratified ad-hoc norms. The case was referred to Consultant (Tech-1) for examination & comments. However, the matter was deliberated in the meeting. After due deliberation, the Committee decided to reject the applicant's request of revision of ratified ad-hoc norms and maintained status quo on the advice of Consultant (Tech-1). Case is rejected.	

Case No.	36 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000611AM19
RA File Number	039504000585 AM19
Licence No and Date	0310825585/11/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	37 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000677AM19
RA File Number	039504001021 AM19
Licence No and Date	0310827223/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	38 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000678AM19
RA File Number	039504000999 AM19
Licence No and Date	0310827224/22/02/2019
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	39 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000679AM19
RA File Number	039504000995 AM19
Licence No and Date	0310827225/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000790AM19
RA File Number	039504001295 AM19
Licence No and Date	0310827622/12/03/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000014AM20
RA File Number	039504001354 AM19

Licence No and Date	0310828481/23/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	42 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	43 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM REVIW00000743AM23
RA File Number	332404000012 AM20
Licence No and Date	3310030557/25/06/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	44 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000170AM20
RA File Number	039504000580 AM20
Licence No and Date	0310831463/11/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	45 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	FERRUM EXTREME ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000187AM20
RA File Number	052304000265 AM20
Licence No and Date	0510412040/07/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	46 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000203AM20
RA File Number	318304000096 AM20
Licence No and Date	3110067581/23/10/2019

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47011/86/2019-TSW dated 19.07.2022 as under:

1. Net weight of export item may be specified as 40811.57Kgs.
2. Import items at Sl. No. 1 to 8 may be of relevant grade & thickness as contained/utilised in the export item.
3. The quantities of import items at Sl. No. 1 to 8 may be allowed as 1.08Kgs/Kg content in the export item, taking clue from SION C-2008.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	48 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000219AM20
RA File Number	039404000644 AM20
Licence No and Date	0310832842/18/11/2019
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	49 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000225AM20
RA File Number	039504000808 AM20
Licence No and Date	0310832929/21/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	50 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000340AM20
RA File Number	052304000428 AM20
Licence No and Date	0510413578/11/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. <u>Export item at Sl. No. 2:</u> It is proposed to export Super Heater Tubes & Headers. Please give break-up of tubes & headers. 2. Manufacturing activity on export of tubes when import item is also tubes. Case is deferred.	

Case No.	51 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000372AM20
RA File Number	072404000287 AM20
Licence No and Date	0710116245/12/03/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) given vide email dated 14.07.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84099990	HY 40 Semi-Finished Shroud Plates (87500 Numbers) (SS Grade 321)	18025 Kgs	73261990	Billets (12500 Numbers) 117 mm diameter x 86.5mm long (SS Grade 321)	61500Kgs including 240% wastage

Note: Grade of imported steel will be same as used in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000382AM21
RA File Number	522404000083 AM20
Licence No and Date	5210043372/04/04/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant's reply has been received on

DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments.

Case is deferred.

Case No.	53 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. Case is deferred.	

Case No.	54 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	WELLCARE OIL TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000584AM21
RA File Number	052404000109 AM21
Licence No and Date	0510414463/22/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	55 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000506AM21
RA File Number	052404000148 AM21
Licence No and Date	0510414590/08/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. Case is deferred.	

Case No.	56 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000508AM21
RA File Number	039504000219 AM21
Licence No and Date	0310837101/09/07/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	57 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ADITYA AUTO COMPONENTS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000572AM21

RA File Number	072404000141 AM21
Licence No and Date	0710116924/24/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	58 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000575AM21
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. Case is deferred.	

Case No.	59 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000597AM21
RA File Number	072404000156 AM21
Licence No and Date	0710116977/09/09/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	60 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000650AM21
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	61 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000681AM21
RA File Number	052304000243 AM21
Licence No and Date	0510415637/26/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the	

Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	62 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000709AM21
RA File Number	072404000219 AM21
Licence No and Date	0710117267/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	63 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000712AM21
RA File Number	052404000421 AM21
Licence No and Date	0510415866/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by a reminder on 24.06.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send final reminder letter to the applicant for furnishing the requisite information within 15days.	

Case is deferred.

Case No.	64 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	018005000708AM21
RA File Number	072404000208 AM21
Licence No and Date	0710117266/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	65 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	66 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00040522AM21
RA File Number	03AA04012024 AM21

Licence No and Date	0311000170/17/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	67 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00050131AM21
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. Case is deferred.	

Case No.	68 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00052246AM21
RA File Number	31AA04004626 AM21
Licence No and Date	3111000051/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022	

followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	69 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.	

Case No.	70 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00055488AM21
RA File Number	34AA04001587 AM21
Licence No and Date	3411000055/05/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.	

Case is deferred.

Case No.	71 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00056391AM21
RA File Number	07AA04006589 AM21
Licence No and Date	0711000224/06/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00057089AM21
RA File Number	03AA04016806 AM21
Licence No and Date	0311000755/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	73 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21

Licence No and Date	0511000601/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	74 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21
Licence No and Date	0411000117/11/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SUZUKI MOTORCYCLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00060846AM21
RA File Number	05AA04019996 AM21
Licence No and Date	0511000402/12/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00061842AM21
RA File Number	07AA04005887 AM21
Licence No and Date	0711000269/13/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00065545AM21
RA File Number	07AA04006116 AM21
Licence No and Date	0711000314/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	78 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00065549AM21
RA File Number	07AA04006095 AM21
Licence No and Date	0711000315/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	79 / NC/1/MEET/Jun/202223/7
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Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00066086AM21
RA File Number	05AA04023358 AM21
Licence No and Date	0511000849/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Copy of application (ANF-4A) & Appendix-4E. 2. Export product at Sl. No. 3 & import item at Sl. No. 11 are the same. FoB value of export product at Sl. No. 3 is less than the import value of item at Sl. No. 11. Please explain. Case is deferred.	

Case No.	80 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HOERBIGER INDIA PRECISION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	81 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00067924AM21
RA File Number	05AA04025220 AM21
Licence No and	0511000906/21/01/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Copy of application (ANF-4A) & Appendix-4E. 2. Export product at Sl. No. 3 & import item at Sl. No. 37 are the same. Please clarify. Case is deferred.	

Case No.	82 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BOYD THERMAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00068352AM21
RA File Number	34AA04002082 AM21
Licence No and Date	3411000129/22/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	83 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21
Licence No and Date	0711000363/25/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	84 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00071590AM21
RA File Number	31AA04005660 AM21
Licence No and Date	3111000118/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Copy of application (ANF-4A) & Appendix-4E. 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Sheet layout diagram of the material indicating the wastage during blanking.	

Case No.	85 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00074727AM21
RA File Number	03AA04020472 AM21
Licence No and Date	0311001277/01/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	86 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SS TECHNO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

HQ File Number	HQRNORM APPLY 00075444AM21
RA File Number	31AA04005111 AM21
Licence No and Date	3111000085/02/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	87 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21
Licence No and Date	0511001091/03/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00076762AM21
RA File Number	32AA04005324 AM21
Licence No and Date	3211000340/04/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Quantity of each export product with net weight. 2. Calculation sheet for stage-wise wastage for each export product, supported by dimensional drawings and weight. 3. Density of Import Material. 4. Quantitative justification for items mentioned in the import list.	

5. Recoverable wastage for each import items.

Case is deferred.

Case No.	89 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00076971AM21
RA File Number	07AA04008062 AM21
Licence No and Date	0711000426/04/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00077140AM21
RA File Number	04AA04005772 AM21
Licence No and Date	0411000264/04/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) given vide email dated 20.07.2022 as under: 1. The quantity of import items at Sl. No. 1 to 3, 5 to 7, 9 to 11, 13 to 15, 17 to 19 & 22 to 24 may be allowed as per GN-4 in number & weight. 2. The quantity of import items at Sl. No. 4, 8, 12, 16, 21 & 26 may be allowed as applied for and value restricted up to 5% of Fob value. 3. The quantity of import items at Sl. No. 20 & 25 may be allowed as 7MT including 1.6% wastage. Note:	

1. Grade & thickness of steel sheet will be same as used in export product.

2. The above ad-hoc norms have been fixed as per details given by the applicant in its reply dated 28.02.2022.

RA concerned may take further necessary action as per the decision of NC.

Case No.	91 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00077673AM21
RA File Number	05AA04028729 AM21
Licence No and Date	0511001123/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00077752AM21
RA File Number	05AA04028132 AM21
Licence No and Date	0511001114/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	93 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	94 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00081719AM21
RA File Number	05AA04028886 AM21
Licence No and Date	0511001205/11/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Quantity of export product with net weight. 2. Catalogue/ Exploded view of the product with parts labelling. 3. Manufacturing process flow chart and Calculation sheet with stage-wise wastages justifying the wastage claimed, supported by dimensional drawings. 4. Explanation/justification of recoverable wastage for each import items. Case is deferred.	

Case No.	95 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00081856AM21
RA File Number	04AA04006675 AM21
Licence No and Date	0411000333/11/02/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	96 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00086786AM21
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	98 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AIVI INNOVATIONS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00087557AM21

RA File Number	03AA04023952 AM21
Licence No and Date	0311001832/19/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Generic name of each export product. 2. Weight of export product at Sl. No. 4. 3. Complete specification of import items with generic name and catalogue. 4. Material balance (in weight terms) between import and export taking in to consideration indigenous inputs and wastage involved. 5. Justification for 20 % wastage in export item at Sl. No. 4. 6. Recovery of solvent DMAA. Case is deferred.	

Case No.	99 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00087856AM21
RA File Number	07AA04008295 AM21
Licence No and Date	0711000526/19/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	100 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

HQ File Number	HQRNORM APPLY 00089804AM21
RA File Number	03AA04021509 AM21
Licence No and Date	0311001893/23/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	101 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00092544AM21
RA File Number	10AA04003821 AM21
Licence No and Date	1011000115/26/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 1011000616 dated 03.11.2021 as recommended by Consultant (Tech-1) as under: 1. The quantity of import item (PVC Compound) may be allowed as 1.10Kgs/Kg content in the export product. 2. The quantity of import item (Stainless Steel Capillary (Needle Assembly) of relevant diameter and length) may be allowed as net plus 2% wastage. 3. The quantity of import item (Evident Paper – Plastic Sheet/Roll (Self Adhesive)) may be allowed as 1.10Sq.meter/Sq. meter content in the export product. 4. The quantity of rest of import items may be allowed as net plus 1% wastage. RA concerned may take further necessary action as per the decision of NC.	

Case No.	102 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00093097AM21
RA File Number	07AA04009300 AM21
Licence No and Date	0711000578/26/02/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	103 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00094139AM21
RA File Number	09AA04005200 AM21
Licence No and Date	0911000436/01/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00095277AM21
RA File Number	03AA04026742 AM21
Licence No and Date	0311002140/02/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00095280AM21

RA File Number	03AA04026465 AM21
Licence No and Date	0311002154/02/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00095480AM21
RA File Number	34AA04002965 AM21
Licence No and Date	3411000281/02/03/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) vide email dated 15.07.2022 as under:	
1. The net weight per Blade is 13,503 Kg +/- 3 %. 2. The quantity of import items at Sl. No. 13, 21, 31, 35 to 38, 40 to 43, 55, 57, 59, 63, 64 to 100 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 7, 17, 25, 50, 52, 56, 62 & 101 may be allowed as applied for and value altogether restricted to 2.67 % of FOB Value. 4. The quantity of rest of the import items may be allowed as applied for.	
RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00095577AM21
RA File Number	34AA04002966 AM21
Licence No and Date	3411000282/02/03/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) vide email dated 15.07.2022 as under:

1. The net weight per Blade is 13,503 Kg +/- 3 %.
2. The quantity of import items at Sl. No. 13, 21, 31, 35 to 38, 40 to 43, 55, 57, 59, 63, 64 to 100 may be allowed as per GN-4.
3. The quantity of import items at Sl. No. 7, 17, 25, 50, 52, 56, 62 & 101 may be allowed as applied for and value altogether restricted to 2.67 % of FOB Value.
4. The quantity of rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00097654AM21
RA File Number	03AA04025483 AM21
Licence No and Date	0311002082/05/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DIGI DRIVES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00098115AM21
RA File Number	05AA04036933 AM21
Licence No and Date	0511001560/05/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	111 / NC/1/MEET/Jun/202223/7					
Case Status	Case Approved					
Party Name	SULZER INDIA PRIVATE LIMITED					
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022					
HQ File Number	HQRNORM APPLY 00100064AM21					
RA File Number	31AA04007099 AM21					
Licence No and Date	3111000208/09/03/2021					
Norms Committee Decision:						
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comment of DPIIT vide U.O. No.: P-47011/86/2019-TSW dated 19.07.2022 as under:						
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
84194020	Distilling Apparatus, Column Internals (CKD) (Distilling Equipment) (Weight = 3165.24Kgs)	1 Set	1	72193190	Stainless Steel Sheets 12mm x 1500mm x 3000mm	1.08Kgs/Kg content in the export item, taking clue from SION C-2008
			2	72193190	Stainless Steel Sheets 6mm x 1500mm x 3000mm	1.08Kgs/Kg content in the export item, taking clue from SION C-2008

Note:

1. Net weight of export item may be specified as 3165.24Kgs.
2. Import items at Sl. No. 1 to 2 may be of relevant grade & thickness as contained/utilised in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00100066AM21
RA File Number	31AA04007100 AM21
Licence No and Date	3111000209/09/03/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47011/86/2019-TSW dated 19.07.2022 as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
84194020	Distilling Apparatus, Column Internals (CKD) (Distilling Equipment) (Weight = 13556.57Kgs)	1 Set	1	72193390	Stainless Steel Sheet 2mm x 1500mm x 3000mm	1.08Kgs/Kg content in the export item, taking clue from SION C-2008
			2	72202090	Stainless Steel Strip 2mm x 495mm	1.08Kgs/Kg content in the export item, taking clue from SION C-2008

Note:

1. Net weight of export item may be specified as 13556.57Kgs.
2. Import items at Sl. No. 1 to 2 may be of relevant grade & thickness as contained/utilised in the

export item.

RA concerned may take suitable consequential action accordingly.

Case No.	113 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00101724AM21
RA File Number	31AA04006951 AM21
Licence No and Date	3111000204/11/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE via email dated 20.07.2022:	
1. Complete set of application (ANF-4A) along with all the relevant documents.	
Case is deferred.	

Case No.	115 / NC/1/MEET/Jun/202223/7
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Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00109002AM21
RA File Number	03AA04027347 AM21
Licence No and Date	0311002340/22/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	117 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00116470AM21
RA File Number	03AA04031563 AM21
Licence No and Date	0311002802/30/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00006906AM22
RA File Number	03AA04000708 AM22
Licence No and Date	0311003091/08/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Unit of Measurement (UOM) for Optical fibre in the Export items as well as for Single Mode Optical fibre is mentioned as KGS whereas it should be measured in Kilometres (KMS). Please clarify. Case is deferred.	

Case No.	119 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00018755AM22
RA File Number	03AA04033410 AM21
Licence No and Date	0311003137/15/04/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	120 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00035314AM22
RA File Number	09AA04002207 AM22

Licence No and Date	0911000783/07/05/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blade (Net content of import item shall be 1152.36 Kgs, which should be reflect in the shipping bills and invoice)	873 Number	72221999	Stainless Steel Bars (ST T17/13W Flat Forged- 120 MMX60 MM, 146 MMX80 MM),)	8153.82Kgs with 608.09% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (ST T17/13W Flat Forged- 120 MMX60 MM, 146 MMX80 MM),)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	121 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00038836AM22
RA File Number	03AA04005041 AM22
Licence No and Date	0311003737/12/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00039117AM22
RA File Number	05AA04012572 AM22
Licence No and Date	0511002562/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Drawing of each part separately, which should indicate the weight of raw material and the weight of the finished item? 2. Process of manufacturing of each part Rectangle 3. Wastage at each stage of operation. 4. What is need of plates (flat products) of various thicknesses and long products (Angles/Channels/Beam/H Section/ WT Section) and other Hollow Sections (Square/Rectangle)? Give justification of each item. Case is deferred.	

Case No.	123 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00040316AM22
RA File Number	07AA04002456 AM22
Licence No and Date	0711001090/13/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	124 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00042252AM22
RA File Number	31AA04002406 AM22
Licence No and Date	3111000330/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE via email dated 20.07.2022: 1. Complete set of application (ANF-4A) along with all the relevant documents. Case is deferred.	

Case No.	125 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00042253AM22
RA File Number	04AA04002273 AM22
Licence No and Date	0411000825/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What are the reasons for importing “Tube 14 to Part R47423-2190” in Kgs.? However, in AA No 0411000312 dated 09.02.2021, Tubes 12 are imported in numbers. Give justification in detail. Case is deferred.	

Case No.	126 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00042261AM22
RA File Number	09AA04002764 AM22

Licence No and Date	0911000844/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the generic name of the export item? The present description of the export product does not qualify the exact name. 2. Provide a drawing of the Aircraft component, certified by the buyer, and a photograph of the imported body valve castings. 3. The weight of 500 Nos Inconel castings has taken 3125 Kgs and weight of finished products is 1400 Kgs. According to this, wastage is worked out to 123%. However, as per the process chart, wastage is 50.20%. Please justify the reasons for the difference. Where the remaining material will be used? 4. Is imported Body Valve material in numbers, of which weight is 3125 Kgs? Case is deferred.	

Case No.	127 / NC/1/MEET/Jun/202223/7																
Case Status	Case Approved																
Party Name	AZAD ENGINEERING PRIVATE LIMITED																
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022																
HQ File Number	HQRNORM APPLY 00042652AM22																
RA File Number	09AA04002766 AM22																
Licence No and Date	0911000852/17/05/2021																
Norms Committee Decision:																	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:																	
<table><tr><td>ITCHS Code</td><td>Export Item</td><td>Export Quantity</td><td>ITCHS Code</td><td>Import Item</td><td>Recommended Quantity</td></tr><tr><td>84069000</td><td>Turbine Blade (Net content of import item shall be 1324.80 Kgs, which should be reflect in the shipping bills and invoice)</td><td>192 Number</td><td>72221999</td><td>Stainless Steel Bars (GTD-450 -100MM RCS)</td><td>2749.44Kgs with 107% wastage on the net weight of the export item</td></tr></table>						ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity	84069000	Turbine Blade (Net content of import item shall be 1324.80 Kgs, which should be reflect in the shipping bills and invoice)	192 Number	72221999	Stainless Steel Bars (GTD-450 -100MM RCS)	2749.44Kgs with 107% wastage on the net weight of the export item
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity												
84069000	Turbine Blade (Net content of import item shall be 1324.80 Kgs, which should be reflect in the shipping bills and invoice)	192 Number	72221999	Stainless Steel Bars (GTD-450 -100MM RCS)	2749.44Kgs with 107% wastage on the net weight of the export item												
Note:																	

1. The description of import item may be amended as “Stainless Steel Bars (GTD-450 -100MM RCS)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	128 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00045475AM22
RA File Number	05AA04014977 AM22
Licence No and Date	0511002688/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00044882AM22
RA File Number	09AA04002803 AM22
Licence No and Date	0911000854/18/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blade (Net content of import item shall be 253.50 Kgs, which should	650 Number	72221999	Stainless Steel Bars (17-4PH - 140 RCS)	1423.50Kgs with 463% wastage on the

	be reflect in the shipping bills and invoice)				net weight of the export item
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Note:

1. The description of import item may be amended as “Stainless Steel Bars (17-4PH - 140 RCS)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	130 / NC/1/MEET/Jun/202223/7				
Case Status	Case Approved				
Party Name	AZAD ENGINEERING PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022				
HQ File Number	HQRNORM APPLY 00044884AM22				
RA File Number	09AA04002765 AM22				
Licence No and Date	0911000855/18/05/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comment of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blade (Net content of import item shall be 3971.40 Kgs, which should be reflect in the shipping bills and invoice)	6619 Number	72221999	Stainless Steel Bars (CB403-60 MM GTD-450-70 MM & GTD 450-100 MM RCS)	13433.71Kgs with 249% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (CB403-60 MM GTD 450-70 MM & GTD 450-100 MM RCS)”.

2. The grade of imported steel should be matched with grade of export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	131 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00045368AM22
RA File Number	03AA04015482 AM22
Licence No and Date	0311003886/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00046182AM22
RA File Number	03AA04014666 AM22
Licence No and Date	0311003932/19/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00046497AM22
RA File Number	04AA04004042 AM22
Licence No and Date	0411000856/20/05/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

1. The quantity of import item at Sl. No. 1 (Fin 24 to Part No.E19811-3680) may be allowed as 11732.00Kgs with 2% wastage.
2. The quantity of import item at Sl. No. 2 (Tube 24 to Part No. R47423-3980) may be allowed on net to net basis.
3. The quantity of import item at Sl. No. 3 (Header Plate 24 to Part No. R42923-1050) may be allowed on net to net basis.
4. The quantity of import item at Sl. No. 4 (Side Plate 24 to Part No. R47243-1950) may be allowed on net to net basis.
5. The quantity of import item at Sl. No. 5 (Brazing Flux to Part No. E19811-0350) may be allowed as 540.00Kgs @ 0.03Kg per Radiator Core Assembly (24).
6. The quantity of import item at Sl. No. 6 (Fin 26 to Part No. E19811-0060) may be allowed as 9822.00Kgs with 2% wastage.
7. The quantity of import item at Sl. No. 7 (Tube 26 to Part No. R47423-2200) may be allowed on net to net basis.
8. The quantity of import item at Sl. No. 8 (Header Plate 26 to Part No. R42923-0490) may be allowed on net to net basis.
9. The quantity of import item at Sl. No. 9 (Side Plate 26 to Part No. R47243-1110) may be allowed on net to net basis.
10. The quantity of import item at Sl. No. 10 (To Part No. E19811-0350) may be allowed as 450.00Kgs @ 0.03Kg per Radiator Core Assembly (26).

RA concerned may take further necessary action as per the decision of NC.

Case No.	134 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	KHANNA POLYRIB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00099922AM22
RA File Number	06AA04001510 AM22
Licence No and Date	0611000417/25/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

84879000	Ultra-High Molecular Weight Polyethylene Pads Assorted Sizes	27685 Kgs	39011090	Ultra-High Molecular Weight Polyethylene	As applied for with 5% wastage
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Note: The description of import item may be amended as “Ultra-High Molecular Weight Polyethylene”.

RA concerned may take further necessary action as per the decision of NC.

Case No.	135 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00099713AM22
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	136 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00100114AM22
RA File Number	05AA04018204 AM22
Licence No and Date	0511002795/26/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00101009AM22
RA File Number	09AA04003173 AM22
Licence No and Date	0911000927/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the generic name of the export item? The present description of the export product does not qualify the exact name. 2. Provide a drawing of the Aircraft component, certified by the buyer, and a photograph of the imported body valve castings. 3. The weight of 162 Nos Aluminium castings has taken 218.70 Kgs and the weight of finished products is 1.35 Kgs. According to this, wastage is worked out to 74.07%. However, as per the process chart, wastage is 42.55%. Please justify the reasons for the difference. Where the remaining material will be used? 4. Is imported part material in numbers, of which weight is 380.70 Kgs? Case is deferred.	

Case No.	138 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	139 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00101378AM22
RA File Number	05AA04017886 AM22
Licence No and Date	0511002848/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Drawing of each part separately, which should indicate the weight of raw material and the weight of the finished item? 2. Process of manufacturing of each part. 3. Wastage at each stage of operation. 4. What is the need for plates (flat products) of various thicknesses and long products (Angles/Channels/Beam/H Section/WT Section)? Give justification for each item. Case is deferred.	

Case No.	140 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00101380AM22
RA File Number	05AA04012944 AM22
Licence No and Date	0511002849/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Quantity of export product with net weight. 2. Catalogue/ Exploded view of the product with parts labelling. 3. Manufacturing process flow chart and Calculation sheet with stage-wise wastage justifying the wastage claimed, supported by dimensional drawings. 4. Explanation/justification of recoverable wastage for each import items.	

5. Clarification regarding NIL production & consumption data for 2019-20 mention in Appendix-4E.
 6. Clarification regarding NIL production of Intercooler / Charge Air Cooler NQ5 (HA600NQ5GA02) against quantity consumed/unit production as mentioned in Annexure-B.

Case is deferred.

Case No.	141 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00100723AM22
RA File Number	09AA04003179 AM22
Licence No and Date	0911000922/27/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blades (Net content of import item shall be 1465.11 Kgs which should be reflected in the shipping bills and invoice)	669 Number	72221999	Stainless Steel Bars (Grade 10705 Size: 56 MMX202MM, 54 MMX181MM, 74MMX130 MM, 66 MMX112 MM, 60 MMX198 MM, 59 MMX189 MM, 47 MMX181 MM, 45 MMX170 MM)	8315.67Kgs with 467% wastage on the net weight of the export item

Note:

- The description of import item may be amended as “Stainless Steel Bars (Grade 10705 Size: 56 MMX202MM, 54 MMX181MM, 74MMX130 MM, 66 MMX112 MM, 60 MMX198 MM, 59 MMX189 MM, 47 MMX181 MM, 45 MMX170 MM)”.**
- The grade of imported steel should be matched with grade of export product.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	142 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00100724AM22
RA File Number	09AA04003177 AM22
Licence No and Date	0911000923/27/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blades (Net content of import item shall be 1669.08 Kgs which should be reflected in the shipping bills and invoice)	1987 Number	72221999	Stainless Steel Bars (Grade 10705 Size: 42 MM X167 MM, 40 MMX154MM, 36 MMX283 MM, 33 MMX265 MM, 63 MMX109 MM, 55 MMX100 MM, 48 MMX97 MM, 48 MMX92 MM, 48 MMX85 MM, 45 MMX163 MM, 45 MMX155 MM, 35 MMX147 MM, 33 MMX140 MM, 33 MMX265 MM, 29 MMX245 MM)	9060.72Kgs with 443% wastage on the net weight of the export item

Note:

- The description of import item may be amended as “Stainless Steel Bars (Grade 10705 Size: 42 MM X167 MM, 40 MMX154MM, 36 MMX283 MM, 33 MMX265 MM, 63 MMX109 MM, 55 MMX100 MM, 48 MMX97 MM, 48 MMX92 MM, 48 MMX85 MM, 45 MMX163 MM, 45 MMX155 MM, 35 MMX147 MM, 33 MMX140 MM, 33 MMX265 MM, 29 MMX245 MM)”.**
- The grade of imported steel should be matched with grade of export product.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	143 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00100725AM22
RA File Number	09AA04003176 AM22
Licence No and Date	0911000924/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	144 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00105301AM22
RA File Number	05AA04019560 AM22
Licence No and Date	0511002928/02/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specific name of export product at Sl. No.1. 2. End use of export product. 3. Detailed manufacturing process. 4. Net content of import item in export and wastage claimed. Case is deferred.	

Case No.	145 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred

Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00111007AM22
RA File Number	03AA04012518 AM22
Licence No and Date	0311004476/09/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	146 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00112877AM22
RA File Number	03AA04018335 AM22
Licence No and Date	0311004545/11/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00115703AM22
RA File Number	09AA04004199 AM22
Licence No and Date	0911001046/16/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	148 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00117622AM22
RA File Number	05AA04029027 AM22
Licence No and Date	0511003208/18/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Specific name of import item at Sl. No. 15 (Coating powder) with catalogue and its net content in export.	
Case is deferred.	

Case No.	150 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00121365AM22

RA File Number	05AA04027430 AM22
Licence No and Date	0511003267/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Drawing of each part separately, which should indicate the weight of raw material and the weight of the finished item? 2. Process of manufacturing of each part. 3. Wastage at each stage of operation. 4. What is the need for plates (flat products) of various thicknesses and long products (Angles/Channels/Beam/H Section/WT Section)? Give justification for each item. 5. Why Pipes of different grades are not required in this export product.	
Case is deferred.	

Case No.	151 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00121098AM22
RA File Number	09AA04004975 AM22
Licence No and Date	0911001076/22/06/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	153 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00122989AM22
RA File Number	10AA04002827 AM22
Licence No and Date	1011000401/23/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 1011000616 dated 03.11.2021 as recommended by Consultant (Tech-1) as under: 1. The quantity of import item (PVC Compound) may be allowed as 1.10Kgs/Kg content in the export product. 2. The quantity of import item (Stainless Steel Capillary (Needle Assembly) of relevant diameter and length) may be allowed as net plus 2% wastage. 3. The quantity of import item (Evident Paper – Plastic Sheet/Roll (Self Adhesive)) may be allowed as 1.10Sq.meter/Sq. meter content in the export product. 4. The quantity of rest of import items may be allowed as net plus 1% wastage. RA concerned may take further necessary action as per the decision of NC.	

Case No.	154 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00123221AM22
RA File Number	09AA04005134 AM22
Licence No and Date	0911001103/24/06/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	155 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00123225AM22
RA File Number	09AA04005135 AM22
Licence No and Date	0911001104/24/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00124171AM22
RA File Number	09AA04005515 AM22
Licence No and Date	0911001115/25/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00127158AM22
RA File Number	05AA04031461 AM22
Licence No and Date	0511003390/30/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	158 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00165524AM22
RA File Number	502404000013 AM21
Licence No and Date	0911001376/18/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	159 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00177995AM22
RA File Number	05AA04074198 AM22
Licence No and Date	0511004562/06/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	160 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00182936AM22
RA File Number	05AA04080691 AM22
Licence No and Date	0511004692/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	161 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00185563AM22
RA File Number	02AA04024897 AM22
Licence No and Date	0211001225/16/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	162 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred

Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00196567AM22
RA File Number	08AA04030997 AM22
Licence No and Date	0811002732/28/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	163 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00197475AM22
RA File Number	07AA04034660 AM22
Licence No and Date	0711002025/29/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	164 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001617AM23
RA File Number	NA
Licence No and Date	0511005409/13/10/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	165 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001610AM23
RA File Number	NA
Licence No and Date	0511005449/14/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00221838AM22
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	167 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred

Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00224296AM22
RA File Number	03AA04080778 AM22
Licence No and Date	0311007865/24/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	168 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00230859AM22
RA File Number	03AA040115086 AM22
Licence No and Date	0311008032/29/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	169 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001612AM23
RA File Number	NA
Licence No and Date	0511005980/08/11/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	170 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00272960AM22
RA File Number	56AA04009066 AM22
Licence No and Date	5611000636/02/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 17.05.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	172 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred

Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00273855AM22
RA File Number	31AA04030335 AM22
Licence No and Date	3111000754/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00276379AM22
RA File Number	09AA04018564 AM22
Licence No and Date	0911002005/06/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit coloured drawing of the Turbine Blade, size of raw material (Stainless steel Bars). 2. Submit drawing of each stage of operation on changes of shape, size and weight and also weight and shape at final stage of operation. Case is deferred.	

Case No.	174 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00276397AM22
RA File Number	09AA04018575 AM22
Licence No and Date	0911002008/06/12/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	175 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00276416AM22
RA File Number	09AA04018566 AM22
Licence No and Date	0911002009/06/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	TRITORC EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00276706AM22
RA File Number	03AA040131513 AM22
Licence No and Date	0311009229/06/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	177 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00277957AM22

RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	178 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00278878AM22
RA File Number	07AA04039852 AM22
Licence No and Date	0711002583/08/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/1/MEET/Jun/202223/7				
Case Status	Case Approved				
Party Name	PERMANENT MAGNETS LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022				
HQ File Number	HQRNORM APPLY 00283838AM22				
RA File Number	03AX04000141 AM22				
Licence No and Date	0311009413/13/12/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/140/2020-TSW dated 07.06.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
90289010	LU-26 Laminated U Shield - Z-C-SH-194-	300000 Number	72269210	48% Ni:Fe Cold Rolled Strip in	14000.22Kgs as 1.93Kgs/Kg

	R0 (Net Contents: - 48% Ni:Fe Cold Rolled Strip in Coil form (Thickness 0.5 mm +/- 5%) :7254.00 Kgs))			Coil form (Thickness 0.5 mm +/- 5%)	content in the export product after taking 1/3 rd recovery from scrap
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Note: The words “Z-C-SH-194-R0” may be specified with the description of export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	180 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00286207AM22
RA File Number	09AX04000026 AM22
Licence No and Date	0911002060/15/12/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blade (Net content of import item shall be 1365.00 Kgs, which should be reflect in the shipping bills and invoice)	78 Number	72221999	Stainless Steel Bars (X12 CRNIMOV12-2 Size: 140 MM X140 MM)	2757.30Kgs with 102% wastage on the net weight of the export item

Note:

- The description of import item may be amended as “Stainless Steel Bars (X12 CRNIMOV12-2 Size: 140 MM X140 MM)”.**
- The grade of imported steel should be matched with grade of export product.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	181 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00286710AM22
RA File Number	09AX04000033 AM22
Licence No and Date	0911002081/15/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Submit a coloured drawing of the Turbine Blade, and the size of the raw material (Stainless steel Bars). 2. Submit a drawing of each stage of operation on changes of shape, size, and weight and also weight and shape at the final stage of operation. 3. Test certificate of raw material.	
Case is deferred.	

Case No.	182 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00288225AM22
RA File Number	03AA040131020 AM22
Licence No and Date	0311009561/16/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001614AM23
RA File Number	NA
Licence No and Date	0511006998/17/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate file of same AA No. as reflected at Sl. No. 185. Therefore, Committee decided to reject the case. Case is rejected.	

Case No.	184 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00288938AM22
RA File Number	03AA040131409 AM22
Licence No and Date	0311009600/17/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	185 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00289335AM22
RA File Number	05AA040107200 AM22
Licence No and Date	0511006998/17/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	186 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00293223AM22
RA File Number	56AA04007029 AM22
Licence No and Date	5611000695/21/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 01.07.2022 followed by a reminder on 16.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.	
Case is deferred.	

Case No.	187 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00294006AM22
RA File Number	56AX04000017 AM22
Licence No and Date	5611000697/22/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

1. Net content of each import in export in Sq. meter.

2. Each item of export in Sq. meter.

Case is deferred.

Case No.	188 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00294235AM22
RA File Number	34AX04000071 AM22
Licence No and Date	3411001586/22/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00294260AM22
RA File Number	34AX04000072 AM22
Licence No and Date	3411001587/22/12/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) vide email dated 15.07.2022 as under	
1. The net weight per Blade is 13,503 Kg +/- 3 %. 2. The quantity of import items at Sl. No. 13, 18, 41, 60, 68, 71, 77, 80, 83, 86 to 88, 90 to 95, 97, 98 & 101 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 3, 9, 14, 16, 28, 34, 35, 40, 48, 78, 79 & 96 may be allowed as applied for and value altogether restricted to 2.72 % of FOB Value. 4. The import items at Sl. No. 2, 7, 8, 10, 12, 15, 21, 23, 27, 30, 32, 33, 42, 44, 45, 50, 52, 56, 57, 62,	

73, 74, 84 & 102 may be invalidated for Direct Import and allowed only for procurement from SEZ.
5. The quantity of rest of the import items may be allowed as applied for.

Note: This Advance Authorisation has been invalidated for Direct Import (Allowed for procurement from SEZ for Items(s) as above in Sl. No. 4 in terms of provisions of Policy Circular No. 21/2015-20 dated 11.03.2019) as such quantities have been indicated as NIL, however for material balancing purposes quantities have been taken from certificate issued by SEZ.

RA concerned may take further necessary action as per the decision of NC.

Case No.	190 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00294992AM22
RA File Number	05AX04000267 AM22
Licence No and Date	0511007164/23/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/1/MEET/Jun/202223/7				
Case Status	Case Approved				
Party Name	AZAD ENGINEERING PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022				
HQ File Number	HQRNORM APPLY 00295421AM22				
RA File Number	09AX04000072 AM22				
Licence No and Date	0911002142/23/12/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

84069000	Turbine Blades (Net content of import item shall be 2175.00 Kgs which should be reflected in the shipping bills and invoice)	3750 Number	72221999	Stainless Steel Bars (Grade: MTB10AAM, 10705 SIZE: 35 MM X56 MM, 42 MM X68 MM, 51 MM X81MM, 51 MM X89 MM)	12037.50Kgs with 453.32% wastage on the net weight of the export item
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Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade: MTB10AAM, 10705 SIZE: 35 MM X56 MM, 42 MM X68 MM, 51 MM X81MM, 51 MM X89 MM) ”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	192 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00296327AM22
RA File Number	03AX04000234 AM22
Licence No and Date	0311009748/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HOERBIGER INDIA PRECISION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	194 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00298938AM22
RA File Number	09AX04000068 AM22
Licence No and Date	0911002171/27/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00298737AM22
RA File Number	09AX04000071 AM22
Licence No and Date	0911002162/27/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00299681AM22

RA File Number	09AX04000012 AM22
Licence No and Date	0911002183/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 06.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	198 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00302374AM22
RA File Number	03AX04000231 AM22
Licence No and Date	0311009924/30/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE via email dated 20.07.2022: 1. Drawing of export product & item of import with all dimensions.	

2. Weight of export item & import item per unit.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Case is deferred.

Case No.	199 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00305729AM22
RA File Number	05AX04000404 AM22
Licence No and Date	0511007540/03/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00307193AM22
RA File Number	03AX04000518 AM22
Licence No and Date	0311010060/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00307275AM22
RA File Number	03AX04000554 AM22
Licence No and Date	0311010067/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	UNITED RUBBER INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00309385AM22
RA File Number	03AX04000555 AM22
Licence No and Date	0311010153/06/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

1. Specific parts and accessories to be exported.
2. Net content of each import item in export.
3. Wastage at each stage of manufacture to justify 10 % wastage.

Case is deferred.

Case No.	204 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00313683AM22
RA File Number	05AX04000468 AM22
Licence No and Date	0511007799/10/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and the matter was deliberated in the meeting. After due deliberation, the Committee decided to call the applicant for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting.	
Case is deferred.	

Case No.	206 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00315757AM22
RA File Number	03AX04000598 AM22
Licence No and Date	0311010382/12/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00321178AM22
RA File Number	09AX04000137 AM22
Licence No and Date	0911002306/17/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00322585AM22
RA File Number	07AX04000203 AM22
Licence No and Date	0711002890/18/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00324016AM22
RA File Number	03AX04000800 AM22
Licence No and Date	0311010690/19/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	210 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00325629AM22
RA File Number	03AA040112466 AM22
Licence No and Date	0311010748/20/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	211 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00327089AM22
RA File Number	34AX04000175 AM22
Licence No and Date	3411001713/21/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00331106AM22
RA File Number	09AX04000148 AM22

Licence No and Date	0911002375/25/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00332544AM22
RA File Number	09AX04000160 AM22
Licence No and Date	0911002390/27/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00332760AM22
RA File Number	09AX04000147 AM22
Licence No and Date	0911002394/27/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00337351AM22
RA File Number	05AX04000771 AM22
Licence No and Date	0511008352/31/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00338979AM22
RA File Number	09AX04000186 AM22
Licence No and Date	0911002440/01/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/1/MEET/Jun/202223/7
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Case Status	Case Deferred
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00339115AM22
RA File Number	56AX04000058 AM22
Licence No and Date	5611000774/01/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Catalogue of import item at Sl. No. 2. 2. Details of export item made only from import item at Sl. No. 2. 3. Justification for 10 % wastage. Case is deferred.	

Case No.	220 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00338977AM22
RA File Number	09AX04000146 AM22
Licence No and Date	0911002439/01/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	221 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00339591AM22
RA File Number	09AX04000199 AM22
Licence No and	0911002444/02/02/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00343546AM22
RA File Number	31AX04000030 AM22
Licence No and Date	3111001074/04/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00345841AM22
RA File Number	07AX04000333 AM22
Licence No and Date	0711003157/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	224 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

HQ File Number	HQRNORM APPLY 00346160AM22
RA File Number	05AX04000792 AM22
Licence No and Date	0511008603/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00346170AM22
RA File Number	05AX04000812 AM22
Licence No and Date	0511008653/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00347586AM22
RA File Number	34AX04000241 AM22
Licence No and Date	3411001774/08/02/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) given vide email dated 15.07.2022 as under: 1. The net weight per Blade is 13,503 Kg +/- 3 %. 2. The quantity of import items at Sl. No. 6, 20, 30, 54 to 57, 61 to 66, 91, 93, 95, 98 & 102 to 104 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 11, 13, 14, 17, 25, 37, 51, 81, 84, 94, 96 & 101 as applied for and value altogether restricted to 2.4 % of FOB Value.	

4. The import items at Sl. No. 9, 12, 15, 22, 23, 27 to 29, 33 to 36, 48, 50, 69, 74 to 76, 78, 85, 86, 92 & 97 may be invalidated for direct import and allowed only for procurement from SEZ.
5. The quantity of rest of the import items may be allowed as applied for.

Note: This Advance Authorisation has been invalidated for Direct Import (Allowed for procurement from SEZ for Items(s) as above in Sl. No. 4 in terms of provisions of Policy Circular No. 21/2015-20 dated 11.03.2019) as such quantities have been indicated as NIL, however for material balancing purposes quantities have been taken from certificate issued by SEZ.

RA concerned may take suitable consequential action accordingly.

Case No.	227 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00348539AM22
RA File Number	05AX04000896 AM22
Licence No and Date	0511008717/09/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 07.07.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder letter to the applicant for furnishing the requisite information within 15days.	
Case is deferred.	

Case No.	228 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00351804AM22
RA File Number	34AX04000251 AM22
Licence No and Date	3411001785/11/02/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) given vide email dated 15.07.2022 as under:

1. The net weight per Blade is 8550 Kg +/- 3 %.
2. The quantity of import items at Sl. No. 6, 17, 18, 34, 35, 38, 43, 49, 51 to 56, 72, 74, 76, 78, 86 & 87 may be allowed as per GN-4.
3. The quantity of import items at Sl. No. 10, 14, 33, 36, 48, 53, 65, 68, 73, 79, 85 & 88 as applied for and value altogether restricted to 2.45 % of FOB Value.
4. The import items at Sl. No. 7, 9, 19, 20, 31, 39, 42, 57 to 59, 61, 62, 69, 75, 81 & 82 may be invalidated for direct import and allowed only for procurement from SEZ.
5. The quantity of rest of the import items may be allowed as applied for.

Note: This Advance Authorisation has been invalidated for Direct Import (Allowed for procurement from SEZ for items(s) as above in Sl. No. 4 in terms of provisions of Policy Circular No.21/2015-20 dated 11.03.2019) as such quantities have been indicated as NIL, however for material balancing purposes quantities have been taken from certificate issued by SEZ.

RA concerned may take suitable consequential action accordingly.

Case No.	229 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00354301AM22
RA File Number	03AX04000815 AM22
Licence No and Date	0311011370/14/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/1/MEET/Jun/202223/7
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00354828AM22
RA File Number	07AX04000377 AM22
Licence No and	0711003223/14/02/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 04.05.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 07.07.2022. However, no reply has been received as yet. Hence, the Committee decided to reject the case. Case is rejected.	

Case No.	231 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00367122AM22
RA File Number	03AX04000220 AM22
Licence No and Date	0311011781/25/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	232 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00367132AM22
RA File Number	03AX04000890 AM22
Licence No and Date	0311011787/25/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	233 / NC/1/MEET/Jun/202223/7
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Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001534AM23
RA File Number	NA
Licence No and Date	0511011275/22/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents regarding AA No. 0511011275 dated 22.03.2022. However, AA No. 0511011275 dated 22.03.2022 is deficient and the applicant has not yet submitted the reply of deficiency letter dated 09.06.2022 through DGFT's Portal. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No. 0511011275 dated 22.03.2022. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT's Portal. Case is rejected.	

Case No.	234 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000487AM23
RA File Number	03AX04000381 AM23
Licence No and Date	0311014267/29/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	235 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000488AM23
RA File Number	34AX04000024 AM23

Licence No and Date	3411002191/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	237 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000565AM23
RA File Number	56AX04000013 AM23
Licence No and Date	1111000009/04/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. With reference to AA application, there is a mismatch in per unit of import items (including wastage). The calculated quantity as per wastage claimed is more than the wastage claimed. Please clarify. Case is deferred.	

Case No.	238 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000576AM23
RA File Number	05AX04000299 AM23
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000591AM23
RA File Number	03AX04000521 AM23
Licence No and Date	0311014493/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000603AM23
RA File Number	31AX04000022 AM23
Licence No and Date	3111001331/05/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE via email dated 20.07.2022:

1. Complete set of application (ANF-4A) along with all the relevant documents.

Case is deferred.

Case No.	241 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000679AM23
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000791AM23
RA File Number	03AX04000599 AM23
Licence No and Date	0311014727/17/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00000808AM23
RA File Number	31AX04000033 AM23
Licence No and Date	3111001361/17/05/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47011/86/2019-TSW dated 19.07.2022 as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
84194020	Distilling Apparatus, Sulzer Column Internals (Distilling Equipment) (Weight= 4460.00Kgs)	1 Set	1	72192219	Stainless Steel Plate AL6XN/UNS N08367(Size 9.52MM X 1218MM X 3399 MM)	1.08Kgs/Kg content in the export item, taking clue from SION C-2008
			2	72192219	Stainless Steel Plate AL6XN/UNS N08367 (Size 9.52MM X 1218MM X 3048MM)	1.08Kgs/Kg content in the export item, taking clue from SION C-2008

			3	72193290	Stainless Steel Sheet AL6XN (Size 3.04MM X 1219MM X 1422 MM)	1.08Kgs/Kg content in the export item, taking clue from SION C-2008
			4	72193290	Stainless Steel Sheet CRA AL6XN (SIZE 3MM X1219.2MM X 3999.9920 MM)	1.08Kgs/Kg content in the export item, taking clue from SION C-2008

Note:

1. Net weight of export item may be specified as 4460Kgs.
2. Import items at Sl. No. 1 to 4 may be of relevant grade & thickness as contained/utilised in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	245 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001525AM23
RA File Number	56AX04000041 AM23
Licence No and Date	5611000996/21/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

HQ File Number	HQRNORM APPLY 00001528AM23
RA File Number	56AX04000043 AM23
Licence No and Date	5611000997/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the value addition for the subject Advance Authorization is less than 15%. Therefore, the Committee decided to seek clarification from the applicant in this regard. Case is deferred.	

Case No.	247 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001557AM23
RA File Number	34AX04000264 AM23
Licence No and Date	3411002416/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE as under: 1. Complete set of application (ANF-4A) along with all the relevant documents. Case is deferred.	

Case No.	248 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001576AM23
RA File Number	04AX04000242 AM23
Licence No and Date	0411003495/22/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	249 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001594AM23
RA File Number	03AX04001840 AM23
Licence No and Date	0311015777/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/1/MEET/Jun/202223/7
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001642AM23
RA File Number	34AX04000254 AM23

Licence No and Date	3411002423/24/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) given vide email dated 15.07.2022 as under: 1. Net weight per Blade is 24,235.00 Kg +/- 3 %. 2. The quantity of import items at Sl. No. 7 to 22, 25 to 31, 34 to 42, 47 to 49, 71 to 74, 89, 91 to 95, 123, 124, 148 & 161 to 164 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 43, 44, 59, 60, 67 to 69, 75, 76, 90, 100, 121, 166, 171, 178 & 183 to 186 may be allowed as applied for and value altogether restricted to 2.34 % of FOB Value. 4. The import items at Sl. No. 1, 14, 25, 26, 33 to 41, 46, 51-69, 86, 89, 92 & 96 may be invalidated for direct import and allowed only for procurement from SEZ. 5. The quantity of rest of the import items may be allowed as applied for. Note: This Advance Authorisation has been invalidated for Direct Import (Allowed for procurement from SEZ for items(s) as above in Sl. No. 4 in terms of provisions of Policy Circular No. 21/2015-20 dated 11.03.2019) as such quantities have been indicated as NIL, however for material balancing purposes quantities have been taken from certificate issued by SEZ. RA concerned may take suitable consequential action accordingly.	

Case No.	252 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001645AM23
RA File Number	34AX04000253 AM23
Licence No and Date	3411002422/24/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight per blade as per drawing submitted is 21,164.0 Kg while as per details submitted weight indicated is 24,492.0 Kg. Please clarify. Case is deferred.	

Case No.	253 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001712AM23
RA File Number	56AX04000061 AM23
Licence No and Date	5611001010/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001714AM23
RA File Number	56AX04000056 AM23
Licence No and Date	5611001011/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001715AM23
RA File Number	56AX04000059 AM23
Licence No and Date	5611001013/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/1/MEET/Jun/202223/7					
Case Status	Case Approved					
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED					
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022					
HQ File Number	HQRNORM APPLY 00001722AM23					
RA File Number	34AX04000159 AM23					
Licence No and Date	3411002445/28/06/2022					
Norms Committee Decision:						
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3411002058 dated 31.03.2022 as per written comments dated 20.07.2022 of Consultant (Tech-1) as under:						
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
84248200	Micro Irrigation Equipment (Emmiting Pipe Systems) Dripnet PC Dripline (	960000 Meter	1	39012000	HDPE	1.02Kgs/Kg content in the export item
			2	39014010	LLDPE	1.02Kgs/Kg content in the export item
			3	32064990	Masterbatch	1.02Kgs/Kg content in

	Net Weight 41.92 GMS(+/- 5%)/per mtr)				(Plasblack)	the export item
			4	84249000	Emmitters (Dripper) Dripnet PC as Dripper	Net + 1% wastage
			5	39011090	LDPE	1.02Kgs/Kg content in the export item
			6	32064990	Color Masterbatch- 3XLLDU40528A- Orange Strips F/Ext-Kafrit	1.02Kgs/Kg content in the export item

RA concerned may take suitable consequential action accordingly.

Case No.	258 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001747AM23
RA File Number	34AX04000291 AM23
Licence No and Date	3411002454/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001748AM23
RA File Number	34AX04000290 AM23

Licence No and Date	3411002455/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001759AM23
RA File Number	34AX04000297 AM23
Licence No and Date	3411002458/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001760AM23
RA File Number	34AX04000295 AM23
Licence No and Date	3411002459/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022

and Date	
HQ File Number	HQRNORM APPLY 00001761AM23
RA File Number	34AX04000296 AM23
Licence No and Date	3411002460/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001762AM23
RA File Number	04AX04000294 AM23
Licence No and Date	0411003562/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001746AM23
RA File Number	34AX04000292 AM23
Licence No and Date	3411002453/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/1/MEET/Jun/202223/7
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Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001782AM23
RA File Number	56AX04000067 AM23
Licence No and Date	5611001016/30/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001783AM23
RA File Number	56AX04000068 AM23
Licence No and Date	5611001017/30/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001787AM23
RA File Number	56AX04000064 AM23
Licence No and Date	5611001018/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001788AM23
RA File Number	56AX04000065 AM23
Licence No and Date	5611001019/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001789AM23
RA File Number	56AX04000057 AM23
Licence No and Date	5611001020/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	270 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001790AM23
RA File Number	56AX04000062 AM23
Licence No and Date	5611001021/01/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	271 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001791AM23
RA File Number	56AX04000071 AM23
Licence No and Date	5611001022/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001796AM23
RA File Number	05AX04000962 AM23
Licence No and Date	0511013548/01/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and the matter was deliberated in the meeting. After due deliberation, the Committee decided to call the applicant for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.	

Case No.	273 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001833AM23
RA File Number	31AX04000087 AM23
Licence No and Date	3111001497/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	274 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001838AM23
RA File Number	31AX04000090 AM23
Licence No and Date	3111001502/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/1/MEET/Jun/202223/7
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202223/ 7 and 20/07/2022
HQ File Number	HQRNORM APPLY 00001863AM23
RA File Number	34AX04000293 AM23
Licence No and Date	3411002493/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

